

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue)

.....

New Delhi, the 5th June, 1978.

NOTIFICATION
INCOME TAX

No.2539 (F.No.404/126/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (45 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue and Banking No.1803 (F.No.404/126/77-ITCC) dated 4.6.77. namely: in the said notification for the letters and words "S/Shri Chhammi Lal and K.C. Panwar, being gazetted officers of the Central Government" the words and letters "Shri Chhammi Lal, being a gazetted officer of the Central Government" shall be substituted.

sd/-

(K. Venkataraman)

Deputy Secretary to the Government of India.

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Deputy Secretary to the Government of India.

NO.CC/ITCC/2290/553/RSP/78.

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